

been received by the Chairman, Railway Board from the "Pravasi Mandal" unit Wardha (Maharashtra) regarding stoppage and allotment of berths in Jayanti Janata Express (Train No. 131 and 132) at Wardha (Maharashtra); and

(b) what action has been taken or proposed to be taken in that regard?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) No. However, a representation dated 26-3-81 was received in the Ministry of Railways from Sarva Seva Sangh, Wardha on the same subject.

(b) Wardha is served by two Railway stations i.e. Wardha Jn. and Wardha East. All trains on Bombay-Nagpur-Howrah route except 59/60 Gitanjali Express are stopping at Wardha Jn. At Wardha East, of these trains only 29Dn/30Up Bombay-Howrah Express stop. As regards trains to and from south 17/17 Madras-Jammu Tawi Janata Express stop at Wardha Jn., 15/16 G.T. Express and 21/22 Hyderabad-New Delhi Dakshin Express stop at Wardha East. Adequate number of trains are thus serving Wardha.

Proposal to Provide Greater Autonomy to AIIMS

3753. SHRI GULAM MOHAMMAD KHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government proposed to provide greater autonomy to the All India Institute of Medical Sciences in its functioning; and

(b) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b). The Rules and Regulations under the All India Institute of Medical Sciences Act, 1956 have recently been renewed and modified to provide greater autonomy.

राजगीर से पटना तक ट्रेन

3754. श्री विजय कुमार यादव : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या इस समय उपलब्ध ट्रेन सेवाओं से सरकारी कर्मचारियों के लिए बम्बितार पुर राजगीर रेल मार्ग पर स्थित अपने घरों से पटना सचिवालय तथा अन्य कार्यालयों में समय पर पहुंचना ट्रेनों के अत्यधिक विलम्ब से चलने के कारण असंभव है; और

(ख) यदि हां, तो क्या सरकार का विचार राजगीर से पटना तक एक ट्रेन चलाने का है जिस से कर्मचारी प्रातः 10 बजे तक पटना निश्चित रूप से पहुंच सकें और यदि हां, तो तत्संबंधी न्यौरा क्या है?

रेल मंत्रालय एवबं संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) मुंबई के दैनिक यात्रियों को ले जाने वाली 411 अप राजगीर-वाया दानापुर सवारी गाड़ी का चालन बदमाशों की गतिविधि खतरे की जंजीर खींचने आदि के कारण संतोषजनक नहीं है।

(ख) जी, नहीं।

Eastern Railway Training School

3755. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) is it a fact that a good number of candidates selected through Railways Service Commission, North Eastern Railway have been given appointment in Eastern Railway and sent for Training in Eastern Railway Training School;

(b) if so, the details of the relevant Employment Notice of the Railway

Service Commission, North Eastern Railway, the lists of successful candidates for different categories who have been appointed in North Eastern Railway and in Eastern Railway; and

(c) reasons for sending those candidates for appointment in Eastern Railway where Eastern Railway has got its Service Commission?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MAL-LIKARJUN): (a) and (c). Recruitment to non-technical popular categories for Danapur and Dhanbad division of Eastern Railway was earlier entrusted to the Railway Service Commission, Muzaffarpur. Recruitment to these Divisions is now being done by the new Railway service mission established at Danapur.

(b) Information is being collected and will be laid on the Table of the Sabha.

Victimisation of Loco running staff

3756. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) the details of victimisation of Loco Running Staff in the form of removal from service under Rule 14 (ii) of Railway Servants' D&A Rules, 1968, forced retirement, suspension, penal transfer and wage cuts;

(b) particulars of Locomen who have got stay order from the High Courts against removal from service under the said Rule forced retirement and penal transfer but not allowed to join duty;

(c) whether all the Running staff who were on forced retirement in N. F. Railway have been taken back to duty by the administration; and

(d) if so, the reasons for not taking back the other Locomen on duty who were forcibly retired?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MAL-LIKARJUN): (a) No railway servant is victimised for legitimate trade union activities. It is only for specific acts of omission and commission that a railway employee is taken up after following the procedure laid down in the rules. In the context of illegal mass sick leave movement resorted to by Loco Running Staff during January-February 1981, the following action was taken.

No. of employees dismissed/removed/terminated	588
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No. of prematurely retired on review of service	603
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No. of employees suspended	193
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Information regarding transfers and wage cuts is not available.

(b) A number of employees have gone to the Court against their removal from service/premature retirement penal transfer. The Railway administration is taking necessary action. The exact number of such action. The exact number of such court cases is not available.

(c) Out of 138 railway employees prematurely retired, 122 have been taken back to duty on consideration of their appeals.

(d) Appeals preferred by employees against the action taken after following the procedure laid down in the rules are considered by the competent authority, who decides each case on merits.

Leprosy patients in Karnataka

3757. SHRI JANARDHANA POOJ-ARY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the names of States where leprosy is prevalent; and

(b) the total amount allocated to Karnataka Government for upgradation and maintenance of leprosy centres in 1980-81 and the amount earmarked during 1981-82?